IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.76324 of 2017
(COD for Cross Objection)
(On behalf of Respondent)
And
Service Tax Appeal No.76603 of 2017
And
Service Tax Cross Objection No.76323 of 2017

(Arising out of Order-in-Appeal No.74-75/SLG-ST/2017 dated 15.05.2017 passed by Commissioner(Appeal-I), Central Excise, Kolkata.)

Smt. Gouri Aich
(C/o Shri Badal Kanti Aich, Vivekananda Street, Cooch Behar-736101.)
...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Siliguri
.....Respondent
(C.R. Building, Hakim Para, Haren Mukherjee Road, Siliguri-734001, West Bengal.)

APPEARANCE

NONE for the Appellant (s)
Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75057-75058/2022
FINAL ORDER NO. 75159/2022

DATE OF HEARING : 24 March 2022
DATE OF DECISION : 24 March 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Respondent Department, seeking condonation of delay in filing the Cross Objection before the Tribunal.

2. In view of the submissions, as made by the Ld.Authorized Representative for the Department and the reasons, as mentioned in the said Miscellaneous Application, the delay in filing the Cross

Objection before the Tribunal, is condoned. Miscellaneous Application (COD) is allowed.

3. The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn. Cross Objection, filed by the Respondent, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/

(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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